

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.124**

**COMP.APPL/ 97(CH)2023**  
**COMP.APPL/ 86(CH)2022**  
**CONT.A./3 (CH)2023**  
**COMP.APPL/ 250(CH)2022**  
**COMP.APPL/ 101(CH)2022**  
**And**  
**CP No. 79/Chd/Pb/2021**

**IN THE MATTER OF:**

**Surinder Kaur**

...

**Petitioner**

**Versus**

**Doctor Seeds Private Limited**

...

**Respondent**

**Under Section: 59, 241(1), 242(4), 244(1), 425**  
**Rule: 11 of NCLT**

**Order delivered on 10.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.06.2024.

Sd/-

**Court Officer**